

✓ 02/11/2004

Notes of the Registry

Orders of the Tribunal

Order dated 16.12.04

On Memo.

For order.

Bench

13/12/04

Copy & order dt. 16/12/04
a/w of copy issued
to all the parties by
Post. The same copy
& order issued to
the counsel on
both sides.

13/12/04
S.O.

28/12/04

Heard Shri N.R.Routray, Lt.Counsel for the applicant and Shri R.C.Rath, Lt.Standing Counsel appearing on behalf of the Respondents-Railways and perused the records placed before.

In course of hearing Shri Rath pointed out that as per the provision of the Scheme for grant of A.C.P. to the railway servants, a Screening Committee has been set up by the Standing Committee which meets twice a year (during the first week of January of the previous Financial Year and during the first week of July of any Financial Year) to process the cases. It is in this connection, Shri Rath submitted that the matter may be forwarded to the Committee for considering the grievances with regard to ACP, as raised herein.

Having heard the Lt.Counsel of both the sides, we dispose of this O.A. with direction that the application be sent to the Screening Committee to be held in the month of January, 2005 to consider the case of the applicant. A copy of the O.A. may be treated as part of the representation to be put up before the Committee.

With the observation and direction as made above, this O.A. is disposed of at the stage of admission. No costs.

In view of disposal of this O.A. at the admission stage, our earlier order dt. 10.12.04, directing issuance of notice to the Respondents is hereby recalled. Send copy of this order to party with copy of O.A. to the Respondents.

Member (J)

16/12/04
Vice-Chairman